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CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

C.P. No.263 of 1995
in
O.A. No.204 of 1994

New Delhi, dated the 26th March, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Chajjoo,
S/o Shri Maula Baksh,
Casual Labourer under IOW,
Northern Railway,
R/o House No.38, Nehru Nagar,
Azad Nagar, APPLICANT
Delhi-110033.

(By Advocate: Shri B.S. Maine)

VERSUS

1. Union of India through
the General Manager,
Baroda House,
New Delhi.

2. The Divl. Railway Manager,
Northern Railway,
Moradabad.

3. The Inspector of Works,
Northern Railway,
Gajraula. RESPONDENTS

(By Advocate: Shri P.S. Mahendru)

Order (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri Maine for
the applicant and Shri P.S. Mahendru
for the respondents. Both counsel agree
that the judgment in O.A. No.204/94 has
been complied with and nothing survives.

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In the event that the applicant is aggrieved
in respect of any particular ~~order~~ ^{order} it
will be open to him to agitate the same
through appropriate proceedings in accordance
with ~~law~~ ^{law} if so advised. C.P-263 of 1995 is
dismissed and the notices against the
Respondents are discharged. No costs.

A. Vedavalli

(DR. A. VEDAVALLI)
Member (J)

S.R. Adige
(S.R. ADIGE)
Member (A)

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